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CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH AT JODHPUR

Original Application No.321/2012

Date of decision: 06.11.2012

CORAM

HON'BLE MR. B.K.SINHA, ADMINISTRATIVE MEMBER

Pancha Ram Bishnoi S/o Shri Amlu Ram, aged about 54 years, B/c Bishnoi, R/o Dholabala, Tehsil Phalodi, District Jodhpur. Office Address: SPM (under suspension), Phalodi Sadar Post Office.

.....Applicant
(By Advocate : Mr. S.P. Singh)

Vs.

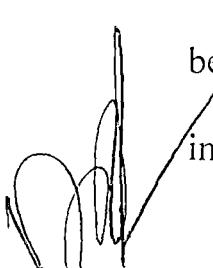
1. Union of India, through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. Sr. Superintendent of Post Offices, Jodhpur Division, Jodhpur.

...Respondents

(By Advocate: Mr. Vinit Mathur, ASG & Mr. Ankur Mathur).

ORDER

I have been informed by the Learned Counsel for the respondents that the applicant has since been dismissed. The amount involved in defalcation in the Phalodi Post Office runs up to the tune of Rs.1.97 crores, which is a considerable sum by all means. The learned Counsel for the applicant has submitted that whatever be the amount under defalcation, GPF is something which cannot be attached or which cannot be used to pay to satisfy the demands of the Government. This information materially changes the situation. The applicant would be

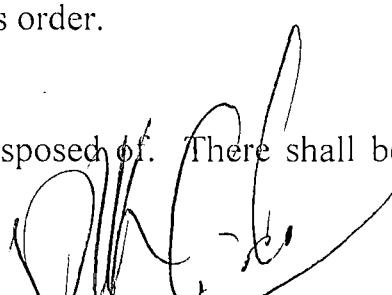


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entitled, as a consequence of this order of dismissal to payment of terminal benefits as be due to him under the rules.

2. Without going further into the merits of the case, the respondents are directed to pay GPF payable to the applicant, as a part of terminal benefits as per his entitlement within a period of one month from the date of receipt of a copy of this order.

3. With this, the OA is disposed of. There shall be no order as to costs.


[B.K.Sinha]
Administrative Member

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